



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Industrial Development
(Amendment) Bill, 2006**

(Bill No. 7 of 2006)

^{AS}
~~To be~~ introduced in the Legislative Assembly of the State of Goa

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM-GOA
MARCH, 2006**

The Goa Industrial Development (Amendment) Bill, 2006

(Bill No. 7 of 2006)

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BILL

further to amend the Goa Industrial Development Act, 1965.

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BE it enacted by the Legislative Assembly of Goa in the Fifty-seventh year of the Republic of India as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Goa Industrial Development (Amendment) Act, 2006.

(2) It shall come into force at once.

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2. *Amendment of section 4.*— In section 4 of the Goa Industrial Development Act, 1965 (Act 22 of 1965) (herein after referred to as the "principal Act"), in sub-section (1),—

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(i) for the word "nine", the word "twelve" shall be substituted;

(ii) after clause (h), the following clause shall be inserted, namely:-

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"(hh) Three persons having expertise in the fields of food processing/agriculture, bio-technology and pharma, to be nominated by the Government".

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3. *Amendment of section 6.*— In section 6 of the "principal Act", in sub-sections (1) and (2), for the expression "(g) and (h) of section 4", the expression "(g), (h) and (hh), of sub-section (1) of section 4" shall be substituted.

Statement of Objects and Reasons

In terms of sub-section (1) of section 4 of the Goa Industrial Development Act, 1965 (Act No. 22 of 1965), the Goa Industrial Development Corporation shall consist of nine Directors. The Bill seeks to amend said sub-section (1) of section 4 of the said Act, 1965, so as to increase the number of the Directors of the said Corporation from present nine Directors to twelve Directors so as to give representation to the persons from the fields of food processing/agriculture, Bio-technology, Pharma, etc, as the said Corporation is in the process of establishing various parks like food park, Bio-tech park, pharma park, Special Economic Zones and implementation of various schemes of the Government of India in order to attract the entrepreneurs for setting up their shops in the State of Goa.

Amendment to section 6 of the said Act, 1965, is a consequential amendment.

This Bill seeks to achieve the above objects.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated Legislation is involved in this Bill.

Assembly Hall,
Porvorim-Goa,
9th March, 2006.

LUIZINHO FALEIRO
Minister for Industries

Assembly Hall,
Porvorim-Goa
9th March, 2006.

T. N. DHRUVA KUMAR
Secretary to the
Assembly of Goa.

ANNEXURE

An extract of Section 4 and Section 6 of Goa Industrial Development Act, 1965

Section 4

[4. Constitution.— (1) The Corporation shall consist of the following nine Directors that is to say:-

- (a) Secretary (Industries);
- (b) Secretary(Finance) who shall be the Financial Advisor to the Corporation;
- (c) Chief Electrical Engineer;
- (d) Director of Industries;
- (e) President, Goa Chamber of Commerce and Industry;
- (f) President, Small Scale Industries Association;
- (g) An Architect or Environment Expert, to be nominated by the Government;
- (h) A person having shown capacity in industry or commerce, to be nominated by the Government;
- (i) The Managing Director of the Corporation, who shall be the Chief Executive of the Corporation, shall also be the Ex Officio Secretary to the Corporation;

(2) The State Government shall appoint one of the Directors of the Corporation to be the Chairman of the Corporation.]

Section 6

[6. Terms of office and conditions of service of Director.— (1) The Chairman and directors of the Corporation nominated under clause (g) and (h) of section 4, shall hold office for a period of 3 years from the date of their nomination unless their term of office is terminated earlier by the State Government.

(2) The director of the Corporation nominated under clauses (e), (f), (g) and (h) of section 4 shall be entitled to draw such honorarium or compensatory allowance for the purpose of meeting the personal expenditure in attending the meeting of the Corporation or of any Committee thereof or when appointed in connection with the work undertaken by or for the Corporation as may be prescribed.

(3) It is hereby declared that the office of Director or Chairman of the Corporation, in so far as it is an office of profit under the Government of India, or the Government of any State, or the Government of any Union Territory shall not disqualify the holder for being chosen as, and for being member of the Legislative Assembly of Goa].

Assembly Hall,
Porvorim-Goa,
9th March, 2006.

T. N. DHRUVA KUMAR
Secretary to the Legislative
Assembly of Goa.